DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.21/81 DATED 10.01.2017

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 21/81 dated 10.01.2017 of Norms Committee-II for the year 2016-17 held on 10.01.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, DO	DIPP
2.	Shri S.K. Bhatnagar,Dy. I.A.	MOS
3.	Shri K.S. Sodhi, AD(ME)	MSME
4.	Shri Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 21/81 dated 10.01.2017 are confirmed by the members.

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1	**Case No.:2/11/81-ALC2/2011**	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 21.02.2017
	Decision : NC observed that reply of the firm has been referred to DeitY for comments on 12.6.2015. NC decided to wait for their comments and defer the case. The case stands deferred to 21.02.2017.			
2	**Case No.:5/21/81-ALC2/2016**	Party Name:FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00489/AM17/	RLA File :05/23/040/00496/AM12/	Lic.No/Date:0510325625 23.05.2012	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 21.02.2017.			
3	**Case No.:6/21/81-ALC2/2016**	Party Name:FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00490/AM17/	RLA File :05/23/040/00500/AM12/	Lic.No/Date:0510325848 25.05.2012	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 21.02.2017.			
4	**Case No.:8/17/81-ALC2/2012**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date: 21.02.2017
	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 21.02.2017.			
5	**Case No.:8/10/81-ALC2/2014**	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 21.02.2017
	Decision : NC observed that reply of the firm has been referred to DeitY for comments on 30.03.2015. NC decided to wait for their comments and defer the case. The case stands deferred to 21.02.2017.			
6	**Case No.:57/10/81-ALC2/2014**	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**

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HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 21.02.2017

Decision : NC observed that reply of the firm has been referred to Ministry of Mines for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 21.02.2017.

7

Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 21.02.2017

Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to forward the application for the above AA to DIPP (Chemical Division) for their comments and defer the case.

The case stands deferred to 21.02.2017.

8

Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide DO letter dated 05.08.2016 to expedite comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

9

Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 21.02.2017

Decision : NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 21.02.2017.

10

Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 21.02.2017

Decision : NC observed that reply of the firm had been referred to DeitY. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

11

Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:21/81-ALC2/2016	**Status: Deferred**

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			10.01.2017	
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide DO letter dated 05.08.2016 to expedite comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

12	**Case No.:12/13/81-ALC2/2015**	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide DO letter dated 05.08.2016 to expedite comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

13	**Case No.:27/13/81-ALC2/2015**	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 21.02.2017

Decision : NC observed that reply of the firm has been referred to C&PC for comments on 28.03.2016. NC decided to wait for their comments and defer the case.

The case stands deferred to 21.02.2017.

14	**Case No.:9/9/81-ALC2/2016**	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date:0410160773 08.07.2015	Defer Date: 21.02.2017

Decision : NC observed that hard copy of the application for the above AA not received. NC decided to again request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.

The case stands deferred to 21.02.2017.

15	**Case No.:9/13/81-ALC2/2015**	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date:0210205966 09.07.2015	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA was referred to MSME for comments on 24.08.2016. NC decided to wait for their comments and defer the case.

The case stands deferred to 21.02.2017.

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16	**Case No.:2/16/81-ALC2/2015**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Approved**
	HQ File :01/81/050/00277/AM16/	RLA File :03/95/040/00209/AM16/	Lic.No/Date:0310798012 07.08.2015	

Decision : NC decided to **ratify** the norms for the above AA as per SION, C-526 as per MOS recommendation.

RA may take suitable consequential action accordingly.

17	**Case No.:34/16/81-ALC2/2015**	Party Name:COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Rejected**
	HQ File :01/81/050/00309/AM16/	RLA File :11/24/040/00003/AM16/	Lic.No/Date:1110028157 19.08.2015	

Decision : NC noted that firm has not replied to DIPP deficiency letter dated 06.09.2016 inspite of reminder dated 16.11.2016 sent to company. Since no reply was received from the firm despite reminder, the committee decided to **reject** the case with direction to company to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

18	**Case No.:37/19/81-ALC2/2015**	Party Name:GRAVITA INDIA LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 21.02.2017

Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

19	**Case No.:1/19/81-ALC2/2015**	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Approved**
	HQ File :01/81/050/00359/AM16/	RLA File :04/24/040/00157/AM16/	Lic.No/Date:0410161073 07.10.2015	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12 /2/2017-TSW/19 dated 10/01/2017 as under :

1. Word "Relevant "may be prefixed with the description of import items at Sl. No. 1 to 28 and their quantities may be allowed as under:

Sl. No.	Quantity (Kgs.)	Norms after 1/3rd recovery from Scrap	Sl. No.	Quantity (Kgs.)	Norms after 1/3rd recovery from Scrap
1	8359	1.59 Kgs./kg.	15	10407	1.82 Kgs./kg.
2	2080	2.08 Kgs./kg.	16	4466	1.82 Kgs./kg.
3	31.6	1.86 Kgs./kg.	17	10326	1.76 Kgs./kg.
4	1703	2.10 Kgs./kg.	18	2273	1.80 Kgs./kg.
5	1550	1.90 Kgs./kg.	19	7748	1.72 Kgs./kg.
6	59766	2.04 Kgs./kg.	20	443	1.76 Kgs./kg.
7	5546	1.94 Kgs./kg.	21	11991	1.79 Kgs./kg.

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8	27976	1.95 Kgs./kg.	22	1967	1.91 Kgs./kg.
9	1188	2.07 Kgs./kg.	23	5632	1.80 Kgs./kg.
10	4637	2.07 Kgs./kg.	24	81	1.89 Kgs./kg.
11	35191	1.87 Kgs./kg.	25	23305	1.93 Kgs./kg.
12	338	1.89 Kgs./kg.	26	2185	2.05 Kgs./kg.
13	4299	2.06 Kgs./kg.	27	15527	1.88 Kgs./kg.
14	1792	1.79 Kgs./kg.	28	75	2.04 Kgs./kg.

RA may take suitable consequential action accordingly.

20	**Case No.:1/16/81-ALC2/2015**	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00276/AM16/	RLA File :32/24/040/00024/AM16/	Lic.No/Date:3210077722 08.10.2015	Defer Date: 21.02.2017

Decision :NC observed that information sought by the DHI from the firm is not received. NC decided to send a reminder and defer the case.

The case stands deferred to 21.02.2017.

21	**Case No.:25/22/81-ALC2/2015**	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

22	**Case No.:6/18/81-ALC2/2016**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00357/AM17/	RLA File :13/24/040/00042/AM16/	Lic.No/Date:1310048143 26.02.2016	Defer Date: 21.02.2017

Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/22 dated 10 /01/2017 as under :

1. Detailed calculations for the requirement of each raw material, export product-wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each cable including the weight of indigenous inputs .
3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
4. Wastage claimed on each import item, if any.

The case stands deferred to 21.02.2017.

23	**Case No.:7/6/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 21.02.2017

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उद्योग भवन, नई दिल्ली

Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

24	**Case No.:2/25/81-ALC2/2015**	Party Name:GRAVITA INDIA LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	Defer Date: 21.02.2017

Decision : NC observed that hard copy of the application for the above AA is not received. NC decided to send a reminder to send two set of

The case stands deferred to 21.02.2017.

25	**Case No.:6/6/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

26	**Case No.:8/6/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

27	**Case No.:5/18/81-ALC2/2016**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00356/AM17/	RLA File :13/24/040/00050/AM16/	Lic.No/Date:1310048175 22.03.2016	Defer Date: 21.02.2017

Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/27 dated 10 /01/2017 as under :

1. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of cable including the weight of indigenous inputs .
3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
4. Wastage claimed on each import item, if any.

The case stands deferred to 21.02.2017.

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

28	**Case No.:6/9/81-ALC2/2016**	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 21.02.2017
	Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

29	**Case No.:32/6/81-ALC2/2016**	Party Name:KALPANA INTERNATIONAL	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00098/AM17/	RLA File :06/24/040/00005/AM17/	Lic.No/Date:0610038373 29.04.2016	Defer Date: 21.02.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/29 dated 10 /01/2017 as under : 1. As per the details submitted by the firm vide their letter dated 15/11/2016, manufacturing process includes operations like turning, grinding, cutting and cleaning by shot blasting. 2. As all the above mentioned manufacturing operations shall result in reduction in weight of import items and as no other inputs are to be used in the manufacture, it may be clarified as to why weight of export & import items are same. The case stands deferred to 21.02.2017.			

30	**Case No.:9/21/81-ALC2/2016**	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00493/AM17/	RLA File :25/24/040/00007/AM17/	Lic.No/Date:2510004502 06.05.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

31	**Case No.:31/6/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 21.02.2017
	Decision : NC observed that the firm vide their letter dated 29.09.2016 has sent the desired details to DeitY. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

32	**Case No.:5/12/81-ALC2/2016**	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00222/AM17/	RLA File :52/24/040/00010/AM17/	Lic.No/Date:5210041897 17.05.2016	Defer Date: 21.02.2017

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
एवं उद्योग मंत्रालय
Commerce & Industry

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce

Decision : NC observed that application for the above AA not received by DIPP. NC decided to check and forward the same to DIPP for comments.

The case stands deferred to 21.02.2017.

33	**Case No.:4/9/81-ALC2/2016**	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00171/AM17/	RLA File :02/24/040/00027/AM17/	Lic.No/Date:0210206710 24.05.2016	Defer Date: 21.02.2017

Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/33 dated 10 /01/2017 as under :

1. Although firm has stated vide their letter dated 14.11.2016 that there is change in thickness of import item at Sl. No. 1 as imports are rolled down, but the same is not reflected in description of export item at Sl. No.1 as the descriptions of export item at Sl. No.1 and import item at Sl. No. 1 are same.
2. Firm to clarify the above and to suitably revise the descriptions of export item at Sl. No. 1 & import item at Sl. No. 1.

The case stands deferred to 21.02.2017.

34	**Case No.:15/9/81-ALC2/2016**	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00182/AM17/	RLA File :03/94/040/00162/AM17/	Lic.No/Date:0310804969 25.05.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

35	**Case No.:15/18/81-ALC2/2016**	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00366/AM17/	RLA File :02/24/040/00032/AM17/	Lic.No/Date:0210206721 31.05.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

36	**Case No.:8/9/81-ALC2/2016**	Party Name:VEDANTA LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA was referred to DIPP for comments relates to M/o Mines. NC decided to forward the same to M/o Mines for comments and defer the case.

The case stands deferred to 21.02.2017.

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

37	**Case No.:16/12/81-ALC2/2016**	Party Name:SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00233/AM17/	RLA File :03/95/040/00179/AM17/	Lic.No/Date:0310805311 08.06.2016	Defer Date: 21.02.2017
	Decision : NC decided to send a deficiency letter to firm as per advise of DIPP present in the meeting seeking information on point 3, 4, 5 & 11 of standard deficiency format. The case stands deferred to 21.02.2017.			

38	**Case No.:17/12/81-ALC2/2016**	Party Name:SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00234/AM17/	RLA File :03/95/040/00183/AM17/	Lic.No/Date:0310805314 08.06.2016	Defer Date: 21.02.2017
	Decision : NC decided to send a deficiency letter to firm as per advise of DIPP present in the meeting seeking information on point 3, 4, 5 & 11 of standard deficiency format. The case stands deferred to 21.02.2017.			

39	**Case No.:17/9/81-ALC2/2016**	Party Name:KALPANA INTERNATIONAL	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00184/AM17/	RLA File :06/24/040/00011/AM17/	Lic.No/Date:0610038396 09.06.2016	Defer Date: 21.02.2017
	Decision : NC observed that DIPP deficiency letter sent on 19.10.2016 followed with reminder dated 16.11.2016. NC decided to await reply of the firm and defer the case. The case stands deferred to 21.02.2017.			

40	**Case No.:3/9/81-ALC2/2016**	Party Name:KGC ENGINEERING PROJECTS PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Approved**
	HQ File :01/81/050/00170/AM17/	RLA File :31/83/040/00028/AM17/	Lic.No/Date:3110066175 13.06.2016	
	Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12 /2/2017-TSW/40 dated 10/01/2017 as under : 1. Net Weight of export products from Sl. No 1 to 6 may be specified as 32165 Kgs., 32163 Kgs., 12010 Kgs., 6952 Kgs., 6497 Kgs. & 4113 Kgs. respectively 2. Quantities of import items at Sl. No. 1 to 146 & 149 to 151 may be allowed on net to net basis with accountability clause. 3. Words "of relevant grade & thickness" may be suffixed with the description of import items at Sl. No. 147 & 148 and their quantities may be allowed as 1.05 Kgs./Kg. content in export items. **4.** Words "of relevant grade & size" may be suffixed with the description of import item at Sl. No. 152 and its quantity may be allowed on net to net basis as claimed by the firm RA may take suitable consequential action accordingly.			

41	**Case No.:27/18/81-ALC2/2016**	Party Name:MAGEBA BRIDGE PRODUCTS	Meet No/Date:21/81-ALC2/2016	**Status: Deferred**

SURJEET SINGH
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

		PRIVATE LIMITED	10.01.2017	
	HQ File :01/81/050/00378/AM17/	RLA File :02/24/040/00048/AM17/	Lic.No/Date:0210206764 17.06.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

42	**Case No.:2/12/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

43	**Case No.:12/18/81-ALC2/2016**	Party Name:GRAVITA INDIA LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00363/AM17/	RLA File :13/24/040/00010/AM17/	Lic.No/Date:1310048301 01.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

44	**Case No.:18/9/81-ALC2/2016**	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00185/AM17/	RLA File :34/24/040/00113/AM17/	Lic.No/Date:3410042352 14.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that hard copy of the application for the above AA not received. NC decided to again request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 21.02.2017.			

45	**Case No.:9/12/81-ALC2/2016**	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00226/AM17/	RLA File :05/23/040/00190/AM17/	Lic.No/Date:0510399115 15.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

46	**Case No.:14/12/81-ALC2/2016**	Party Name:TECHNICAL	Meet No/Date:21/81-	**Status:**

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		ASSOCIATES LIMITED	ALC2/2016 10.01.2017	**Deferred**
	HQ File :01/81/050/00231/AM17/	RLA File :05/24/040/00161/AM17/	Lic.No/Date:0510399098 15.07.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA received and referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

	Case No.:48/18/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00399/AM17/	RLA File :03/95/040/00303/AM17/	Lic.No/Date:0310806339 18.07.2016	Defer Date: 21.02.2017

47 **Decision :** NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/47 dated 10 /01/2017 as under :

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 21.02.2017.

	Case No.:1/15/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
48	HQ File :01/81/050/00327/AM17/	RLA File :13/24/040/00011/AM17/	Lic.No/Date:1310048310 19.07.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

	Case No.:59/18/81-ALC2/2016	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00410/AM17/	RLA File :07/24/040/00148/AM17/	Lic.No/Date:0710110117 19.07.2016	Defer Date: 21.02.2017

49 **Decision :** NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/49 dated 10 /01/2017 as under :

1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise.
3. Total requirement of each import item, export product wise, in a tabular form

The case stands deferred to 21.02.2017.

50	**Case No.:18/12/81-ALC2/2016**	Party Name:BILCARE	Meet No/Date:21/81-	**Status:**

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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		LIMITED	ALC2/2016 10.01.2017	**Deferred**
	HQ File :01/81/050/00235/AM17/	RLA File :31/83/040/00010/AM17/	Lic.No/Date:3110066259 20.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

51	**Case No.:13/21/81-ALC2/2016**	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00497/AM17/	RLA File :09/24/040/00603/AM16/	Lic.No/Date:0910063953 20.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

52	**Case No.:19/21/81-ALC2/2016**	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00503/AM17/	RLA File :09/24/040/00723/AM16/	Lic.No/Date:0910063954 20.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

53	**Case No.:20/21/81-ALC2/2016**	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00504/AM17/	RLA File :09/24/040/00584/AM16/	Lic.No/Date:0910063952 20.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

54	**Case No.:6/12/81-ALC2/2016**	Party Name:MALHOTRA CABLES PVT LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00223/AM17/	RLA File :05/24/040/00065/AM17/	Lic.No/Date:0510399183 22.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that deficiency letter of DIPP dated 17.11.2016 followed with reminder dated 23.12.2016 was sent to firm, however, their reply is awaited. NC decided to await reply of the firm and defer the case. The case stands deferred to 21.02.2017.			

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विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

	Case No.:51/18/81-ALC2/2016	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00402/AM17/	RLA File :03/95/040/00240/AM17/	Lic.No/Date:0310806508 22.07.2016	Defer Date: 21.02.2017

55

Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/55 dated 10 /01/2017 as under :

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 21.02.2017.

	Case No.:52/18/81-ALC2/2016	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Approved**
	HQ File :01/81/050/00403/AM17/	RLA File :03/95/040/00054/AM17/	Lic.No/Date:0310806550 25.07.2016	

56

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12 /2/2017-TSW/56 dated 10/01/2017 as under :

1. Quantity of export item may also be specified as 420 Kms in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 325.824 MT as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1394.
3. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item, taking clue from SION C-1394.
4. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item, taking clue from SION C-1394.
5. Quantity of import item (Overhead Conductor Grease) at Sl. No. 4 may be allowed upto 2% of FOB value of export item.

RA may take suitable consequential action accordingly.

	Case No.:53/18/81-ALC2/2016	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Approved**
	HQ File :01/81/050/00404/AM17/	RLA File :03/95/040/00123/AM17/	Lic.No/Date:0310806557 25.07.2016	

57

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12 /2/2017-TSW/57 dated 10/01/2017 as under :

1. Quantity of export item may also be specified as 20 Kms in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 30.376 MT as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1394.
3. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item, taking clue from SION C-1394.
4. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item, taking clue from SION C-1394.

RA may take suitable consequential action accordingly.

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विनोद कुमार कश्यप
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Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce

58	**Case No.:26/18/81-ALC2/2016**	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00377/AM17/	RLA File :03/95/040/00294/AM17/	Lic.No/Date:0310806647 27.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

59	**Case No.:17/21/81-ALC2/2016**	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00501/AM17/	RLA File :09/24/040/00686/AM16/	Lic.No/Date:0910064000 29.07.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

60	**Case No.:12/12/81-ALC2/2016**	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00229/AM17/	RLA File :05/23/040/00218/AM17/	Lic.No/Date:0510399348 03.08.2016	Defer Date: 21.02.2017
	Decision : NC observed that deficiency letter of DIPP dated 17.11.2016 followed with a reminder dated 23.12.2016 was sent to firm, however, their reply is awaited. NC decided to await reply of the firm and defer the case. The case stands deferred to 21.02.2017.			

61	**Case No.:58/18/81-ALC2/2016**	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00409/AM17/	RLA File :26/24/040/00015/AM17/	Lic.No/Date:2610012767 17.08.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

62	**Case No.:2/21/81-ALC2/2016**	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00486/AM17/	RLA File :07/24/040/00158/AM17/	Lic.No/Date:0710110278 19.08.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

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63	**Case No.:32/18/81-ALC2/2016**	Party Name:MAURIA UDYOG LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00383/AM17/	RLA File :05/24/040/00241/AM17/	Lic.No/Date:0510399532 23.08.2016	Defer Date: 21.02.2017
	Decision :NC observed that DIPP deficiency letter seeking certain information sent to firm on 23.12.2016. NC decided to send a reminder to firm and defer the case. The case stands deferred to 21.02.2017.			

64	**Case No.:4/18/81-ALC2/2016**	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date:0510399561 24.08.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

65	**Case No.:31/18/81-ALC2/2016**	Party Name:MARINO CABLES INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00382/AM17/	RLA File :05/24/040/00242/AM17/	Lic.No/Date:0510399551 24.08.2016	Defer Date: 21.02.2017
	Decision : NC observed that DIPP deficiency letter seeking certain information sent to firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 21.02.2017.			

66	**Case No.:43/18/81-ALC2/2016**	Party Name:R.R.KABEL LIMITED,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00394/AM17/	RLA File :03/95/040/00723/AM16/	Lic.No/Date:0310807460 30.08.2016	Defer Date: 21.02.2017
	Decision : NC observed that DIPP deficiency letter seeking certain information sent to firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 21.02.2017.			

67	**Case No.:10/21/81-ALC2/2016**	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00494/AM17/	RLA File :25/24/040/00011/AM17/	Lic.No/Date:2510004654 30.08.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

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	Case No.:2/18/81-ALC2/2016	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
68	HQ File :01/81/050/00353/AM17/	RLA File :04/24/040/00066/AM17/	Lic.No/Date:0410162236 31.08.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

	Case No.:21/18/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
69	HQ File :01/81/050/00372/AM17/	RLA File :05/23/040/00253/AM17/	Lic.No/Date:0510399591 31.08.2016	Defer Date: 21.02.2017

Decision : NC observed that DIPP deficiency letter seeking certain information sent to firm. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 21.02.2017.

	Case No.:7/15/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Approved**
	HQ File :01/81/050/00333/AM17/	RLA File :03/94/040/00410/AM17/	Lic.No/Date:0310807537 01.09.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12 /2/2017-TSW/70 dated 10/01/2017 as under :

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1. Net Weights of export products from Sl. No 1 to 34 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	2584	15	3165	29	5970	43	3545
2	4007	16	15601	30	871	44	907
3	1221	17	1508	31	627	45	8874
4	4428	18	26253	32	851	46	6334
5	1287	19	3629	33	1074	47	935
6	863	20	4800	34	585	48	1293
7	504	21	2604	35	937	49	3391
8	1669	22	2259	36	1809	50	3554
9	2107	23	95	37	600	51	1792
10	89	24	150	38	501	52	1560
11	1787	25	208	39	867	53	1832
12	520	26	11479	40	1956	54	1667
13	129	27	8957	41	6426	55	3520
14	2047	28	264	42	9796	56	4721

2. Words "Aluminium Conductor, XLPE insulated" my be suffixed with the description of export items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 35457.8 Kgs. for export products at Sl. No. 8 to 14, 16 to 18 & 27 to 52 taking clue from Engineering Tables No. 4 & 5.

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4. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 55397 Kgs. for export products at Sl. No. 1 to 7, 15, 18 to 26 & 53 to 56, taking clue from Engineering Table No. 5.
5. Quantities of import item at Sl. No.3 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 8 to 14 & 29.
6. Quantities of import item at Sl. No. 4 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 7, 28, 29 & 31 to 33, as claimed by the firm
7. Quantities of import item at Sl. No. 5 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 8 to 18, 28, 29 & 31 to 52, as claimed by the firm.
8. Quantities of import item at Sl. No. 6 viz. H R Alloy Steel Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 29 & 31 to 51 , as claimed by the firm.
9. Quantity of import item at Sl. No. 7 viz. Zinc Ingot may be allowed as applied for i.e. 544.60 Kgs.
10. Import items at Sl. No. 8 (Wooden Drums) may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

71	**Case No.:1/18/81-ALC2/2016**	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00352/AM17/	RLA File :08/24/040/00179/AM17/	Lic.No/Date:0810138596 01.09.2016	Defer Date: 21.02.2017

Decision :NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await comments and defer the case.

The case stands deferred to 21.02.2017.

72	**Case No.:18/18/81-ALC2/2016**	Party Name:JINDAL SAW LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00369/AM17/	RLA File :05/23/040/00233/AM17/	Lic.No/Date:0510399601 01.09.2016	Defer Date: 21.02.2017

Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/72 dated 10 /01/2017 as under :

1. Total coating area in export item supported by length and diameters of Line & Riser Pipes(export item).
2. Thickness of 3LPP coating in Line & Riser Pipes.
3. Detailed calculations/basis for the quantities of import items at Sl. No. 2 to 4, supported by coating thicknesses and coating areas in the export products and wastages claimed at each stage of manufacture.
4. Detailed calculations/basis for its quantities of import items at Sl. No. 5.

The case stands deferred to 21.02.2017.

73	**Case No.:19/18/81-ALC2/2016**	Party Name:JINDAL SAW LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00370/AM17/	RLA File :05/23/040/00235/AM17/	Lic.No/Date:0510399602 01.09.2016	Defer Date: 21.02.2017

Decision : NC decided to ask the firm to submit information as per DIPP UO No.

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12/2/2017-TSW/73 dated 10 /01/2017 as under :

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Thickness of 3LPP coating in Line & Riser Pipes(export item at Sl. No. 1).
3. Total coating area in export item at Sl. No. 1 supported by length and diameters of Line & Riser Pipes (export item).
4. Thickness of 3LPP coating and CWC coating in Line & Riser Pipes (export item at Sl. No. 2).
5. Total coating/lining area in export item at Sl. No. 2 supported by length and diameters of Line & Riser Pipes (export item).
6. Thickness of HSS coating on bends (export item at Sl. No. 3).
7. Detailed calculations/basis for the quantities of import items at Sl. No. 2 to 5 & 7 to 10, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture.
8. Detailed calculations/basis for its quantities of import items at Sl. No. 11 to 15.

The case stands deferred to 21.02.2017.

74	**Case No.:57/18/81-ALC2/2016**	Party Name:TUBEX INDIA	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00408/AM17/	RLA File :05/24/040/00247/AM17/	Lic.No/Date:0510399600 01.09.2016	Defer Date: 21.02.2017

Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/74 dated 10 /01/2017 as under :

1. Information in respect of Sl. No. 11 of Standard Deficiency Format, export product wise.
2. Basis for the input net weight for each export item. It may be substantiated with blank size for each export item, supported by size of the export item.
3. Basis/Justification for the quantities of import items.

The case stands deferred to 21.02.2017.

75	**Case No.:14/21/81-ALC2/2016**	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00498/AM17/	RLA File :09/24/040/00179/AM17/	Lic.No/Date:0910064095 02.09.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

76	**Case No.:21/21/81-ALC2/2016**	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00505/AM17/	RLA File :09/24/040/00099/AM17/	Lic.No/Date:0910064096 02.09.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case.

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	The case stands deferred to 21.02.2017.

77	**Case No.:46/18/81-ALC2/2016**	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00397/AM17/	RLA File :05/24/040/00287/AM17/	Lic.No/Date:0510399656 08.09.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

78	**Case No.:49/18/81-ALC2/2016**	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00400/AM17/	RLA File :03/95/040/00359/AM17/	Lic.No/Date:0310807692 08.09.2016	Defer Date: 21.02.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/78 dated 10 /01/2017 as under : 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product. 2. Net weight per KM of each export product. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 21.02.2017.			

79	**Case No.:50/18/81-ALC2/2016**	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00401/AM17/	RLA File :03/95/040/00406/AM17/	Lic.No/Date:0310807712 08.09.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

80	**Case No.:7/18/81-ALC2/2016**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00358/AM17/	RLA File :13/24/040/00021/AM17/	Lic.No/Date:1310048375 09.09.2016	Defer Date: 21.02.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/2/2017-TSW/80 dated 10 /01/2017 as under : 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each cable including the weight of indigenous inputs . 3. Material balancing viz. net content of each imported and indigenous input per KM of export product.			

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4. Wastage claimed on each import item, if any.

The case stands deferred to 21.02.2017.

81	**Case No.:9/18/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date:1010059607 09.09.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA received and referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

82	**Case No.:13/18/81-ALC2/2016**	Party Name:GRAVITA INDIA LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date:1310048372 09.09.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017

83	**Case No.:60/18/81-ALC2/2016**	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00411/AM17/	RLA File :05/24/040/00275/AM17/	Lic.No/Date:0510399673 09.09.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA was referred to MSME for comments has been received back. NC decided to forward the same to DIPP for comments and defer the case.

The case stands deferred to 21.02.2017

84	**Case No.:11/18/81-ALC2/2016**	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00362/AM17/	RLA File :08/24/040/00177/AM17/	Lic.No/Date:0810138679 16.09.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

85	**Case No.:38/18/81-ALC2/2016**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00389/AM17/	RLA File :03/95/040/00471/AM17/	Lic.No/Date:0310807858 16.09.2016	Defer Date: 21.02.2017

Decision :NC observed that DIPP deficiency letter dated 29.11.2016 was sent to firm

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	seeking certain information. NC decided to send a reminder to firm and defer the case. The case stands deferred to 21.02.2017.			

86	**Case No.:7/21/81-ALC2/2016**	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00491/AM17/	RLA File :09/24/040/00116/AM17/	Lic.No/Date:0910064141 16.09.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and being referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

87	**Case No.:34/18/81-ALC2/2016**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00385/AM17/	RLA File :03/95/040/00465/AM17/	Lic.No/Date:0310807899 19.09.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

88	**Case No.:35/18/81-ALC2/2016**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00386/AM17/	RLA File :03/95/040/00418/AM17/	Lic.No/Date:0310807896 19.09.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA received and referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

89	**Case No.:42/18/81-ALC2/2016**	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00393/AM17/	RLA File :04/24/040/00104/AM17/	Lic.No/Date:0410162287 20.09.2016	Defer Date: 21.02.2017
	Decision : NC observed that DIPP deficiency letter was sent to firm on 23.12.2016 seeking certain information. NC decided to send a reminder to firm and defer the case. The case stands deferred to 21.02.2017.			

90	**Case No.:15/21/81-ALC2/2016**	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00499/AM17/	RLA File :09/24/040/00437/AM16/	Lic.No/Date:0910064180 23.09.2016	Defer Date: 21.02.2017
	Decision : C observed that application for the above AA received and referred to DIPP for			

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comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

	Case No.:16/21/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
91	HQ File :01/81/050/00500/AM17/	RLA File :09/24/040/00494/AM16/	Lic.No/Date:0910064179 23.09.2016	Defer Date: 21.02.2017

Decision : C observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

	Case No.:36/18/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
92	HQ File :01/81/050/00387/AM17/	RLA File :03/95/040/00447/AM17/	Lic.No/Date:0310808074 26.09.2016	Defer Date: 21.02.2017

Decision : C observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

	Case No.:40/18/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
93	HQ File :01/81/050/00391/AM17/	RLA File :03/95/040/00390/AM17/	Lic.No/Date:0310808106 27.09.2016	Defer Date: 21.02.2017

Decision : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

	Case No.:22/18/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
94	HQ File :01/81/050/00373/AM17/	RLA File :05/23/040/00278/AM17/	Lic.No/Date:0510399923 28.09.2016	Defer Date: 21.02.2017

Decision : NC observed that DIPP deficiency letter dated 29.11.2016 was sent to firm seeking certain information. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 21.02.2017.

	Case No.:39/18/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
95	HQ File :01/81/050/00390/AM17/	RLA File :03/95/040/00510/AM17/	Lic.No/Date:0310808134 28.09.2016	Defer Date: 21.02.2017

Decision : NC observed that DIPP deficiency letter dated 29.11.2016 was sent to firm

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	seeking certain information. NC decided to send a reminder to firm and defer the case. The case stands deferred to 21.02.2017.				

96	**Case No.:4/15/81-ALC2/2016**	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	Defer Date: 21.02.2017
	Decision : NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 21.02.2017.			

97	**Case No.:63/18/81-ALC2/2016**	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00414/AM17/	RLA File :04/24/040/00097/AM17/	Lic.No/Date:0410162335 30.09.2016	Defer Date: 21.02.2017
	Decision : NC observed that DIPP deficiency letter dated 29.11.2016 was sent to firm seeking certain information. NC decided to send a reminder to firm and defer the case. The case stands deferred to 21.02.2017.			

98	**Case No.:3/21/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments relates to DeitY. NC decided to forward the same to DeitY for comments and defer the case. The case stands deferred to 21.02.2017.			

99	**Case No.:4/21/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00488/AM17/	RLA File :10/24/040/00065/AM17/	Lic.No/Date:1010059624 05.10.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

100	**Case No.:18/21/81-ALC2/2016**	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0910064240	Defer Date:

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	:01/81/050/00502/AM17/	:09/24/040/00086/AM17/	06.10.2016	21.02.2017

Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

101	**Case No.:8/18/81-ALC2/2016**	Party Name:EASTERN BEARINGS (P) LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00359/AM17/	RLA File :05/23/040/00281/AM17/	Lic.No/Date:0510400072 07.10.2016	Defer Date: 21.02.2017

Decision : NC observed that DIPP deficiency letter sent to firm, however, no reply received till date. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 21.02.2017.

102	**Case No.:20/18/81-ALC2/2016**	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
	HQ File :01/81/050/00371/AM17/	RLA File :13/24/040/00027/AM17/	Lic.No/Date:1310048421 18.10.2016	Defer Date: 21.02.2017

Decision : NC observed that hard copy of the application for the above AA not received from RA, Jaipur. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.

The case stands deferred to 21.02.2017.

103	**Case No.:41/18/81-ALC2/2016**	Party Name:PUNJAB STAINLESS STEEL INDUSTRIES	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Approved**
	HQ File :01/81/050/00392/AM17/	RLA File :05/24/040/00338/AM17/	Lic.No/Date:0510400119 18.10.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/2/2017-TSW/103 dated 10 /01/2017 as under :

1. Words "containing 300 MT of 3 Ply Clad Metal Circles" may be suffixed with the description of export products at Sl. No. 1 & 2.
2. Word " Width" given in the description of import items at Sl. No. 1 & 2 may be amended as " Diameter".
3. Words "of relevant thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 330 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 1.
4. Words "of relevant thickness" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 330 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 2.

RA may take suitable consequential action accordingly.

104	**Case No.:10/18/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**

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	HQ File :01/81/050/00361/AM17/	RLA File :10/24/040/00067/AM17/	Lic.No/Date:1010059636 25.10.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

	Case No.:64/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
105	HQ File :01/81/050/00415/AM17/	RLA File :10/24/040/00068/AM17/	Lic.No/Date:1010059638 25.10.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

	Case No.:28/18/81-ALC2/2016	Party Name:MAGPPIE INTERNATIONAL LTD ,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Approved**
	HQ File :01/81/050/00379/AM17/	RLA File :05/24/040/00361/AM17/	Lic.No/Date:0510400288 27.10.2016	
106	**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12 /2/2017-TSW/106 dated 10/01/2017 as under : 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 154000 Kgs. as 1.10 Kgs./Kg. content in the export product at Sl. No. 1. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 352000 Kgs. as 1.10 Kgs./Kg. content in the export product at Sl. No. 2. RA may take suitable consequential action accordingly.			

	Case No.:14/18/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
107	HQ File :01/81/050/00365/AM17/	RLA File :05/23/040/00353/AM17/	Lic.No/Date:0510400322 28.10.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

	Case No.:24/18/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
108	HQ File :01/81/050/00375/AM17/	RLA File :05/23/040/00348/AM17/	Lic.No/Date:0510400318 28.10.2016	Defer Date: 21.02.2017
	Decision : NC observed that DIPP deficiency letter dated 29.11.2016 was sent to firm seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 21.02.2017.			

109	**Case No.:12/21/81-ALC2/2016**	Party Name:STERLING EXPORTS	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**

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	HQ File :01/81/050/00496/AM17/	RLA File :05/24/040/00359/AM17/	Lic.No/Date:0510400488 25.11.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments relates to MSME. NC decided to forward the same to MSME for comments and defer the case. The case stands deferred to 21.02.2017.			

	Case No.:1/21/81-ALC2/2016	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
110	HQ File :01/81/050/00485/AM17/	RLA File :05/23/040/00409/AM17/	Lic.No/Date:0510400536 29.11.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.			

	Case No.:8/21/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Approved**
	HQ File :01/81/050/00492/AM17/	RLA File :05/24/040/00408/AM17/	Lic.No/Date:0510400699 09.12.2016	
111	**Decision : NC** decided to **ratify** the norms for the above AA on repeat basis as per AA No.0510375028 dated 31.12.2013 inclusive of 0.6% wastage on lead content basis as per MSME comments. RA may take suitable consequential action accordingly.			

	Case No.:11/21/81-ALC2/2016	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:21/81-ALC2/2016 10.01.2017	**Status: Deferred**
112	HQ File :01/81/050/00495/AM17/	RLA File :05/24/040/00442/AM17/	Lic.No/Date:0510400707 13.12.2016	Defer Date: 21.02.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to forward the same to DIPP for comments and defer the case. The case stands deferred to 21.02.2017.			

Minutes Offline Agenda for Meeting No. 21/81 dated 10.01.2017

Case No. AR-624	M/S. SAKSHI IMPEX, LUDHIANA
Meeting No. 21/81	HQ File No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 10.01.2017	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION under 100% EOU.
Decision : NC observed that reply of the firm has been referred to C&PC for comments. NC decided to await reply and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR-625	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED

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Meeting No. 21/81	HQ File No. 01/81/50/194/AM14/DES.II
Dated:- 10.01.2017	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.

Decision : NC observed that reply of the firm has been received and same is being forwarded to DHI for comments.

The case stands deferred to 21.02.2017.

Case No. AR-626	M/S. CROMPTON GREAVES LIMITED
Meeting No. 21/81	HQ File No. 01/86/050/000323/AM14
Dated:- 10.01.2017	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.

Decision : DHI has requested to ask the firm to submit information as under :

i. Calculation starting from MVA rating of export product to the dimension of coil & core.
ii. Weight balancing

The case stands deferred to 21.02.2017.

Case No. AR-627	M/S. VIJAI ELECTRICALS LIMITED
Meeting No. 21/81	HQ File No. 01/81/050/00446/AM09/
Dated:- 10.01.2017	RA File No. 09/24/040/00273/AM09/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910035596 dated 08.10.2008.

Decision : NC decided to **modify** the norms for the above AA as per DHI comments as under :

i. Items Sl. No. 2, 8, 14, 20, 26 and 32 as per SION C-206.
ii. Item Sl. No. 6, 12, 18, 24, 30 & 36 on net to net basis GN-4.
iii. Rest of the item on repeat basis with AA No.0910045982 dated 21.03.2011.
iv. Net quantity of raw materials as per Central excise Certificate as requested by the applicant.

RA may take suitable consequential action accordingly.

Case No. AR-628	M/S. TRIDENT TOOLS LIMITED
Meeting No. 21/81	HQ File No. 01/81/050/00270/AM14/
Dated:- 10.01.2017	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.

Decision : : NC observed that representation of the company for modification of norms has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

Case No. AR-629	M/S. VIJAI ELECTRICALS LIMITED
Meeting No. 21/81	HQ File No. 01/81/050/00197/AM12/
Dated:- 10.01.2017	RA File No. 09/24/040/00124/AM12/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910047284 dated 24.06.2011.

Decision : The norms for the above AAs may be modified on repeat basis with AA No.0910045981 dated 21.03.2011 as per firm's request.

RA may take suitable consequential action accordingly.

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce

Case No. AR-630	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 21/81	HQ File No. 01/81/050/00474/AM13/
Dated:- 10.01.2017	RA File No. 03/95/040/00818/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310721688 dated 22.01.2013.
Decision : NC observed that representation of the company for modification of norms has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR-631	M/S. B.R. INDUSTRIES LIMITED
Meeting No. 21/81	HQ File No. 01/81/050/00372/AM13/DES-II
Dated:- 10.01.2017	RA File No. 05/23/040/00309/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.
Decision : NC observed that representation of the company for modification of norms has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR-632	M/S. NEOSTAR STEEL TUBES PVT. LTD.
Meeting No. 21/81	HQ File No.:01/81/050/00298/AM15/
Dated:- 10.01.2017	RLA File :04/24/040/00074/AM14/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0410147871 dated 09.07.2013.
Decision : NC observed that reply of the firm has been received and same is being forward to DIPP for comments. The case stands deferred to 21.02.2017.	

Case No. AR-633	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 21/81	HQ File No.: 01/81/050/00469/AM11/DES-II/
Dated:- 10.01.2017	RLA File No: 03/95/040/00656/AM11/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310609067 dated 03.01.2011.
Decision : The representative of the company were present for personal hearing and during the hearing forwarded the reply of the DIPP deficiency letter and same is being forwarded to DIPP for comments. The case stands deferred to 21.02.2017.	

Case No. AR-634	M/S. NICOMET INDUSTRIES LIMITED
Meeting No. 21/81	HQ File No.: 01/81/050/00236/AM16/
Dated:- 10.01.2017	RLA File : 03/95/040/00314/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310797439 dated 20.07.2015.
Decision : Shri Vijaykumar Nair, Manager – Commercial and Shri Ashok Mehta of M/S Nicomet Industries Limited appeared before the Norms Committee for the `Personal Hearing'. Representative explained about details of export and import items before the Committee. NC decided to ask the firm to submit the flow chart of processing Nickel Sulphate/Nickel Nitrate from Nickel Metal and provide the weight-wise details of Export Product Nickel Sulphate/ Nickel Nitrate / Nickel Metal. The case stands deferred to 21.02.2017.	

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Case No. AR-635	M/S. NICOMET INDUSTRIES LIMITED
Meeting No. 21/81	HQ File No.: 01/81/050/00237/AM16/
Dated:- 10.01.2017	RLA File : 03/95/040/00315/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310797440 dated 20.07.2015.

Decision : Shri Vijaykumar Nair, Manager – Commercial and Shri Ashok Mehta of M/S Nicomet Industries Limited appeared before the Norms Committee for the `Personal Hearing'. Representative explained about details of export and import items before the Committee. NC decided to ask the firm to submit the flow chart of processing Nickel Sulphate/Nickel Nitrate from Nickel Metal and provide the weight-wise details of Export Product Nickel Sulphate/ Nickel Nitrate/Nickel Metal.

The case stands deferred to 21.02.2017.

Case No. AR-636	M/S. NICOMET INDUSTRIES LIMITED
Meeting No. 21/81	HQ File No.: 01/81/050/00235/AM16/
Dated:- 10.01.2017	RLA File : 03/95/040/00312/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310797385 dated 20.07.2015.

Decision : Shri Vijaykumar Nair, Manager – Commercial and Shri Ashok Mehta of M/S Nicomet Industries Limited appeared before the Norms Committee for the `Personal Hearing'. Representative explained about details of export and import items before the Committee. NC decided to ask the firm to submit the flow chart of processing Nickel Sulphate/Nickel Nitrate from Nickel Metal and provide the weight-wise details of Export Product Nickel Sulphate/ Nickel Nitrate/ Nickel Metal.

The case stands deferred to 21.02.2017.

Case No. AR-637	M/S. NICOMET INDUSTRIES LIMITED
Meeting No. 21/81	HQ File No.: 01/81/050/00238/AM16/
Dated:- 10.01.2017	RLA File : 03/95/040/00311/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310797384 dated 20.07.2015.

Decision : Shri Vijaykumar Nair, Manager – Commercial and Shri Ashok Mehta of M/S Nicomet Industries Limited appeared before the Norms Committee for the `Personal Hearing'. Representative explained about details of export and import items before the Committee. NC decided to ask the firm to submit the flow chart of processing Nickel Sulphate/Nickel Nitrate from Nickel Metal and provide the weight-wise details of Export Product Nickel Sulphate/ Nickel Nitrate/ Nickel Metal.

The case stands deferred to 21.02.2017.

Case No. AR-638	M/S. TRAFIGURA INDIA PRIVATE LIMITED
Meeting No. 21/81	HQ File No.: 01/81/050/00178/AM16/DES-II/
Dated:- 10.01.2017	RLA File No.: 03/95/040/00161/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310796495 dated 08.06.2015.

Decision : Shri Vijaykumar Nair, Manager – Commercial and Shri Ashok Mehta of M/S Nicomet Industries Limited appeared before the Norms Committee for the `Personal Hearing'. Representative explained about details of export and import items before the Committee. NC decided to ask the firm to submit the flow chart of processing Nickel Sulphate/Nickel Nitrate from Nickel Metal and provide the weight-wise details of Export Product Nickel Sulphate/ Nickel Nitrate/ Nickel Metal.

The case stands deferred to 21.02.2017.

Case No. AR-639	M/S. TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED

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wan, New Delhi-1100..

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Meeting No. 21/81	HQ File No.:01/81/050/00455/AM15/DES.II/
Dated:- 10.01.2017	RLA File :04/24/040/00090/AM15/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0410159061 dated 22.07.2014.
Decision : NC observed that representation of the company for modification of norms has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR-640	M/S. TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED
Meeting No. 21/81	HQ File No: 01/81/050/00060/AM14/DES.II/
Dated:- 10.01.2017	RLA File No: 04/24/040/00014/AM14/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0410145237 dated 17.04.2013.
Decision : **NC** decided to **modify** the norms for the above AA as per DHI comments vide UO No. TSWB 3/35/2013 dated 23.12.2016 (copy enclosed). RA may take suitable consequential action accordingly.	

Case No. AR-641	M/S. AVON EXIM PRIVATE LIMITED
Meeting No. 21/81	HQ File No: 01/81/050/00262/AM17/DES-II/
Dated:- 10.01.2017	RLA File No: 03/94/040/00375/AM17/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310806886 dated 05.08.2016.
Decision : : NC observed that representation of the company for modification of norms has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR-642	M/S. COMET EXPORTS
Meeting No. 21/81	HQ File No: 01/81/050/00376/AM13/DES.II/
Dated:- 10.01.2017	RLA File No: 29/24/040/00006/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012.
Decision : NC observed that representation of the company for ratification of norms has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR-643	M/S. JALAN WIRES PRIVATE LIMITED
Meeting No. 21/81	HQ File No: 01/81/050/00537/AM15/DES.II/
Dated:- 10.01.2017	RLA File No: 03/94/040/00731/AM15/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310791013 dated 13.11.2014.
Decision : NC observed that representation of the company for modification of norms has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR - 644	M/S. ALSTRONG ENTERPRISES INDIA PRIVATE LIMITED
Meeting No. 21/81	HQ File :01/81/050/00400/AM16/DES.II/
Dated:- 10.01.2017	RA File No. 05/23/040/00272/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510396200 dated 03.11.2015.
Decision : NC observed that representation of the company for modification of norms has been	

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referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.

Case No. AR- 645	M/S. FRICTION METAL FIBRES (INDIA) PRIVATE LIMITED
Meeting No. 21/81	HQ File : 01/81/050/00124/AM15/DES.II/
Dated:- 10.01.2017	RLA File : 05/23/040/00369/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510373564 dated 16.12.2013.
Decision : NC observed that representation of the company for ratification of norms has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR- 646	M/S. GUJARAT COPPER ALLOYS LIMITED
Meeting No. 21/81	HQ File : 01/81/050/117/AM15/DES.II/
Dated:- 10.01.2017	RLA File : 03/94/040/01116/AM14/
Subject:	Modification of ratified norms in respect of advance authorization no.0310775177 dated 20.03.2014.
Decision : NC observed that representation of the company for modification of norms has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR- 647	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 21/81	HQ File : 01/81/050/00326/AM16/DES.II/
Dated:- 10.01.2017	RLA File :06/24/040/00024/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610038228 dated 22.09.2015.
Decision : NC decided to ask the firm to provide the calculation indicating the required quantity of amorphous in place of CRGO for the same KVA rating of transformer as per DHI request and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR- 648	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 21/81	HQ File : 01/81/050/00479/AM15/DES.II/
Dated:- 10.01.2017	RLA File : 06/24/040/00020/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610037956 dated 05.11.2014.
Decision : NC decided to ask the firm to provide the calculation indicating the required quantity of amorphous in place of CRGO for the same rating of transformer as per DHI request and defer the case. The case stands deferred to 21.02.2017.	

Case No. AR- 649	M/S. MANDEEP CABLE PRIVATE LIMITED
Meeting No. 21/81	HQ File :01/81/050/00582/AM15/DES.II/
Dated:- 10.01.2017	RLA File : 05/24/040/00461/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510392666 dated 01.01.2015.
Decision : NC decided to **modify** the norms for the above AA as per DIPP UO No. 12/2/2017-TSW/649-A/R dated 10 /01/2017 as under : As requested by the firm, Advance Authorisation may be ratified on repeat basis as under as	

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per their Advance Authorization No. 0510388013 dated 02.06.2014 ratified in NC meeting No. 8/81 dated 12.07.2016:

(i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
(ii) Net Weight of export items may be specified as 19122 Kgs.
(iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
(iv) Quantity of import item at Sl. No. 2 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.
(v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
(vi) Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No. AR- 650	M/S. MANDEEP CABLE PRIVATE LIMITED
Meeting No. 21/81	HQ File : 01/81/050/00328/AM16/DES.II/
Dated:- 10.01.2017	RLA File : 05/24/040/00270/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510395660 dated 17.09.2015.

Decision : NC decided to **modify** the norms for the above AA as per DIPP UO No. 12/2/2017-TSW/650-A/R dated 10 /01/2017 as under :

As requested by the firm, Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0510388013 dated 02.06.2014 ratified in NC meeting No. 8/81 dated 12.07.2016:

(i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
(ii) Net Weight of export items may be specified as 19122 Kgs.
(iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
(iv) Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.
(v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
(vi) Quantity of import item at Sl. No. 4 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No. AR-651	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 21/81	HQ File : 01/81/050/00099/AM17/DES.II
Dated:- 10.01.2017	RLA File : 03/95/040/00922/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310803004 dated 03.03.2016.

Decision : NC observed that representation of the company for modification of norms has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

Case No. AR- 652	M/S. MODERN INDIA CON-CAST LIMITED, KOLKATA
Meeting No. 21/81	HQ File : 01/80/050/00117/AM16/DES.II
Dated:- 10.01.2017	Falta SEZ File : 2(1)/M-23/2008/

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Subject:	Fixation of ad-hoc norms under 100% EOU.

Decision : NC observed that representation of the company for modification of norms has been referred to MOS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 21.02.2017.

Case No. AR- 653	M/S. MONARCH OVERSEAS, JAMNAGAR
Meeting No. 21/81	HQ File : 01/81/162/151/AM.16/DES.II/
Dated:- 10.01.2017	Kandla SEZ File : KASEZ/100%EOU/II/67/2005-06/
Subject:	Fixation of wastage norms under 100% EOU.

Decision : NC decided to **ratify** the norms for the above EOU as per DIPP comments vide UO No. 12/2/2017-TSW/653-A/R dated 10 /01/2017 as under :

As per team report already accepted by the NC for a number of EOUs in Jamnagar area for manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc. and actual production and consumption details certified by a CA received in this case, following wastage norms may be fixed for this EOU also in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of following Zinc items:

1. For Zinc ingots/Billets:

A. Wastage during Segregation:

Description	Quantity	Description	Quantity
Segregated/processed mixed zinc scrap	1 MT	Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of zinc ingots/billets from Segregated/ processed mixed zinc scrap.

Export Item		Input Item	
Description	**Quantity**	**Description**	**Quantity**
Zinc Ingots/ Billets	1 MT	Segregated/processed mixed zinc scrap	1.08 MT

2. For Zinc Bars/Rods/Solid sections/profiles

A. **Wastage during Segregation**:

Description	Quantity	Description	Quantity
Segregated/processed mixed zinc scrap	1 MT	Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of Zinc Bars/Rods/ Solid sections/profiles from Segregated/processed mixed zinc scrap.

Export Item		Input item	
Description	**Quantity**	**Description**	**Quantity**
Zinc Bars/Rods/ Solid sections/profiles	1 MT	Segregated/processed mixed zinc scrap	1.10 MT

3. For Machined articles/Components/parts/accessories made out of

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zinc rods/ bars/solid sections/solid profiles

A. **Wastage during Segregation**:

Description	Quantity	Description	Quantity
Segregated/processed mixed zinc scrap	1 MT	Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of machined articles/ components/parts/ accessories made out of zinc rods/bars/solid sections/solid profiles

Export Item		Input Item	
Description	**Quantity**	**Description**	**Quantity**
Machined articles/ Components/ parts/ accessories made out of zinc rods/ bars/ solid sections/ solid profiles	1 MT	Segregated/processed mixed zinc scrap	1.26 MT

It may also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of zinc items from mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc. and not applicable for the manufacture of zinc items from pure zinc scrap.

DC, Kandla SEZ may take suitable consequential action accordingly.

Case No. AR- 654	M/S. SHIVALIK BIMETAL CONTROLS LIMITED
Meeting No. 21/81	HQ File : 01/81/050/00172/AM17/DES.II
Dated:- 10.01.2017	RLA File : 05/24/040/00111/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510398765 dated 09.06.2016.
Decision : NC observed that representation of the company for modification of norms was referred to MSME for comments. NC decided to forward the same to DIPP for their comments and defer the case. The case stands deferred to 21.02.2017.	

Personal Hearing -Meeting No. 21/81 dated 10.01.2017

Name of the Company - M/S. MAN INDUSTRIES (INDIA) LIMITED	
AA No. 0310663902 dated 08.11.2011 AA No. 0310688044 dated 27.03.2012 AA No. 0310609913 dated 07.11.2011	
Subject:	Modification of ratified norms in respect Export Item **"Carbon Steel Submerged arc Welded Pipes (Alloy Steel)"** cases relating to SION C-1292 (Thickness of pipes differs as per customer requirements).
Decision: The personal hearing was given to representatives M/s. Man Industries (India) Limited to discuss the issues on the subject. Following representative of the company attended the Personal Hearing: 1. Shri N. Nagarajan, Sr. GM- Marketing & Execution 2. Shri A. Gupta, CFO 3. Shri Vinod Mehta, Advisor	

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Udyog Bhawan, New Delhi

The representative from the company explained that description of Export product in the above AAs was mentioned as **Carbon Steel Submerged arc Welded Pipes (Alloy Steel)"** instead of "**Alloy Steel Submerged arc Welded Pipes (Alloy Steel)"** in the shipping bills as the export were effected before the norms were fixed.

The matter was discussed in detail and it was decided that norms had correctly been fixed by the Norms Committee and no modification is required and **status quo** may be maintained in these cases. Further, as far as cases relating to thickness of pipes where norms had been fixed taking clue from SION C-1292 is concerned. Committee accepted the company's request and agreed that case will be examined on case to case basis allowing the thickness of pipes as per the different specifications of the buyer.

RA may take suitable consequential action.

Date: 31.01.2017
Place: New Delhi

(Baljit Singh)
Deputy Director General Foreign Trade

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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(Vinod Kumar Kashyap)
Foreign Trade Development Officer

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Udyog Bhawan, New Delhi

19
10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 1/9/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410161073 dated 07.10.2015)

Advance Authorisation may be ratified as under:

1. Word "Relevant "may be prefixed with the description of import items at Sl. No. 1 to 28 and their quantities may be allowed as under:

Sl. No.	Quantity (Kgs.)	Norms after 1/3rd recovery from Scrap	Sl. No.	Quantity (Kgs.)	Norms after 1/3rd recovery from Scrap
1	8359	1.59 Kgs./kg.	15	10407	1.82 Kgs./kg.
2	2080	2.08 Kgs./kg.	16	4466	1.82 Kgs./kg.
3	31.6	1.86 Kgs./kg.	17	10326	1.76 Kgs./kg.
4	1703	2.10 Kgs./kg.	18	2273	1.80 Kgs./kg.
5	1550	1.90 Kgs./kg.	19	7748	1.72 Kgs./kg.
6	59766	2.04 Kgs./kg.	20	443	1.76 Kgs./kg.
7	5546	1.94 Kgs./kg.	21	11991	1.79 Kgs./kg.
8	27976	1.95 Kgs./kg.	22	1967	1.91 Kgs./kg.
9	1188	2.07 Kgs./kg.	23	5632	1.80 Kgs./kg.
10	4637	2.07 Kgs./kg.	24	81	1.89 Kgs./kg.
11	35191	1.87 Kgs./kg.	25	23305	1.93 Kgs./kg.
12	338	1.89 Kgs./kg.	26	2185	2.05 Kgs./kg.
13	4299	2.06 Kgs./kg.	27	15527	1.88 Kgs./kg.
14	1792	1.79 Kgs./kg.	28	75	2.04 Kgs./kg.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/19 dated 10/01/2017

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Udyog Bhawan, New Delhi

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 6/18/81 (M/s Dynamic Cables Pvt. Limited) (Advance Authorization No. 1310048143 dated 26.02.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each cable including the weight of indigenous inputs .
3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
4. Wastage claimed on each import item, if any.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/22 dated 10 /01/2017

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Udyog Bhawan, New Delhi

27
10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 5/18/81 (M/s Dynamic Cables Pvt. Limited) (Advance Authorization No. 1310048175 dated 22.03.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of cable including the weight of indigenous inputs .
3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
4. Wastage claimed on each import item, if any.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/27 dated 10 /01/2017

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 32/6/81 (M/s Kalpana International) (Advance Authorization No. 0610038373 dated 29.04.2016)

Firm may be asked to submit the following information:

1. As per the details submitted by the firm vide their letter dated 15/11/2016, manufacturing process includes operations like turning, grinding, cutting and cleaning by shot blasting.
2. As all the above mentioned manufacturing operations shall result in reduction in weight of import items and as no other inputs are to be used in the manufacture, it may be clarified as to why weight of export & import items are same.

Norms committee may take a view

10/1/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/29 dated 10 /01/2017

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Udyog Bhawan, New Delhi

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017- Case No. 4/9/81 (M/s. Manaksia Aluminium Company Limited) (Advance Authorization No. 0210206710 dated 24.05.2016)

Firm may be asked to submit the following information:

1. Although firm has stated vide their letter dated 14.11.2016 that there is change in thickness of import item at Sl. No. 1 as imports are rolled down, but the same is not reflected in description of export item at Sl. No.1 as the descriptions of export item at Sl. No.1 and import item at Sl. No. 1 are same.
2. Firm to clarify the above and to suitably revise the descriptions of export item at Sl. No. 1 & import item at Sl. No. 1.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/33 dated 10 /01/2017

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 3/9/81 (M/s KGC Engineering Projects Pvt. Limited) (Advance Authorization No. 3110066175 dated 13.06.2016)

Advance Authorisation may be ratified as under:

1. Net Weight of export products from Sl. No 1 to 6 may be specified as 32165 Kgs., 32163 Kgs., 12010 Kgs., 6952 Kgs., 6497 Kgs. & 4113 Kgs. respectively
2. Quantities of import items at Sl. No. 1 to 146 & 149 to 151 may be allowed on net to net basis with accountability clause.
3. Words "of relevant grade & thickness" may be suffixed with the description of import items at Sl. No. 147 & 148 and their quantities may be allowed as 1.05 Kgs./Kg. content in export items.
4. Words "of relevant grade & size" may be suffixed with the description of import item at Sl. No. 152 and its quantity may be allowed on net to net basis as claimed by the firm

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/40 dated 10 /01/2017

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Udyog Bhawan, New Delhi

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 48/18/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310806339 dated 18.07.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/47 dated 10/01/2017

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Udyog Bhawan, New Delhi

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 59/18/81 (M/s Veer - O- Metals Pvt. Limited)
(Advance Authorization No. 0710110117 dated 19.07.2016)

Firm may be asked to submit the following information:

1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise.
3. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view

10/1/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/49 dated 10/01/2017

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 51/18/81 (M/s Sterlite Technologies Limited) (Advance Authorization No. 0310806508 dated 22.07.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

10/1/17

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/55 dated 10/01/2017

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 52/18/81 (M/s Sterlite Technologies Limited) (Advance Authorization No. 0310806550 dated 25.07.2016)

Advance Authorisation may be ratified as under:

1. Quantity of export item may also be specified as 420 Kms in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 325.824 MT as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1394.
3. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item, taking clue from SION C-1394.
4. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item, taking clue from SION C-1394.
5. Quantity of import item (Overhead Conductor Grease) at Sl. No. 4 may be allowed upto 2 % of FOB value of export item.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/56 dated 10/01/2017

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 53/18/81 (M/s Sterlite Technologies Limited) (Advance Authorization No. 0310806557 dated 25.07.2016)

Advance Authorisation may be ratified as under:

1. Quantity of export item may also be specified as 20 Kms in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 30.376 MT as 1.02 Kgs./Kg. content in the export item taking clue from SION C-1394.
3. Quantity of import item (Magnesium) at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item, taking clue from SION C-1394.
4. Quantity of import item (Silicon Master Alloy) at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item, taking clue from SION C-1394.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/57 dated 10/01/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 7/15/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310807537 dated 01.09.2016)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 34 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	2584	15	3165	29	5970	43	3545
2	4007	16	15601	30	871	44	907
3	1221	17	1508	31	627	45	8874
4	4428	18	26253	32	851	46	6334
5	1287	19	3629	33	1074	47	935
6	863	20	4800	34	585	48	1293
7	504	21	2604	35	937	49	3391
8	1669	22	2259	36	1809	50	3554
9	2107	23	95	37	600	51	1792
10	89	24	150	38	501	52	1560
11	1787	25	208	39	867	53	1832
12	520	26	11479	40	1956	54	1667
13	129	27	8957	41	6426	55	3520
14	2047	28	264	42	9796	56	4721

2. Words " Aluminium Conductor, XLPE insulated" my be suffixed with the description of export items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 35457.8 Kgs. for export products at Sl. No. 8 to 14, 16 to 18 & 27 to 52 taking clue from Engineering Tables No. 4 & 5.
4. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 55397 Kgs. for export products at Sl. No. 1 to 7, 15, 18 to 26 & 53 to 56, taking clue from Engineering Table No. 5.
5. Quantities of import item at Sl. No.3 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 8 to 14 & 29.
6. Quantities of import item at Sl. No. 4 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 7, 28, 29 & 31 to 33, as claimed by the firm
7. Quantities of import item at Sl. No. 5 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 8 to 18, 28, 29 & 31 to 52, as claimed by the firm.
8. Quantities of import item at Sl. No. 6 viz. H R Alloy Steel Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 29 & 31 to 51 , as claimed by the firm.

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi

9. Quantity of import item at Sl. No. 7 viz. Zinc Ingot may be allowed as applied for i.e. 544.60 Kgs.
10. Import items at Sl. No. 8 (Wooden Drums) may be allowed as per packing policy.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/70 dated 10 /01/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 18/18/81 (M/s Jindal SAW Limited)
(Advance Authorization No. 0510399601 dated 01.09.2016)

Firm may be asked to submit the following information:

1. Total coating area in export item supported by length and diameters of Line & Riser Pipes(export item).
2. Thickness of 3LPP coating in Line & Riser Pipes.
3. Detailed calculations/basis for the quantities of import items at Sl. No. 2 to 4, supported by coating thicknesses and coating areas in the export products and wastages claimed at each stage of manufacture.
4. Detailed calculations/basis for its quantities of import items at Sl. No. 5.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No12/2/2017-TSW/72 dated 10 /01/2017

बलजीत सिंह /BALJIT SINGH
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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 19/18/81 (M/s Jindal SAW Limited)
(Advance Authorization No. 0510399602 dated 01.09.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Thickness of 3LPP coating in Line & Riser Pipes(export item at Sl. No. 1).
3. Total coating area in export item at Sl. No. 1 supported by length and diameters of Line & Riser Pipes (export item).
4. Thickness of 3LPP coating and CWC coating in Line & Riser Pipes (export item at Sl. No. 2).
5. Total coating/lining area in export item at Sl. No. 2 supported by length and diameters of Line & Riser Pipes (export item).
6. Thickness of HSS coating on bends (export item at Sl. No. 3).
7. Detailed calculations/basis for the quantities of import items at Sl. No. 2 to 5 & 7 to 10, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture.
8. Detailed calculations/basis for its quantities of import items at Sl. No. 11 to 15.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/73 dated 10 /01/2017

बलजीत सिंह /BALJIT SINGH
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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 57/18/81 (M/s. Tubex India) (Advance Authorization No. 0510399600 dated 01.09.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 11 of Standard Deficiency Format, export product wise.
2. Basis for the input net weight for each export item. It may be substantiated with blank size for each export item, supported by size of the export item.
3. Basis/Justification for the quantities of import items

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/74 dated 10 /01/2017

बलजीत सिंह /BALJIT SINGH
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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 49/18/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310807692 dated 08.09.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/78 dated 10/01/2017

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Udyog Bhawan, New Delhi

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 7/18/81 (M/s Dynamic Cables Pvt. Limited) (Advance Authorization No. 1310048375 dated 09.09.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each cable including the weight of indigenous inputs .
3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
4. Wastage claimed on each import item, if any.

Norms committee may take a view

10/1/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/80 dated 10 /01/2017

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 41/18/81 (M/s Punjab Stainless Steel Industries) (Advance Authorization No. 0510400119 dated 18.10.2016)

Advance Authorisation may be ratified as under:

1. Words "containing 300 MT of 3 Ply Clad Metal Circles" may be suffixed with the description of export products at Sl. No. 1 & 2.
2. Word " Width" given in the description of import items at Sl. No. 1 & 2 may be amended as " Diameter".
3. Words "of relevant thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 330 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 1.
4. Words "of relevant thickness" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 330 MT as 1.10 Kgs./Kg. content in the export product at Sl. No. 2.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/2/2017-TSW/103 dated 10 /01/2017

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. 28/18/81 (M/s Magppie International Limited)
(Advance Authorization No. 0510400288 dated 27.10.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 154000 Kgs. as 1.10 Kgs./Kg. content in the export product at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 352000 Kgs. as 1.10 Kgs./Kg. content in the export product at Sl. No. 2.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/2/2017-TSW/106 dated 10 /01/2017

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Udyog Bhawan, New Delhi-110011

111
10-1-2017

Subject: **AA No 0510400699 dtd 09.12.2016 of M/s Pilot Industries**
To: Vinod Kumar Kashyap <nc2.dgft@nic.in>

Date: 01/10/17 11:42 AM
From: Kanwalinder singh sodhi <kanwalinder.sodhi@nic.in>

Dear sir
The subject AA may be recommended on repeat basis as per AA No 0510375028 dated 31.12.13 inclusive of 0.6% wastage on lead content basis.
Regards
K.S.Sodhi
AD-ME

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Udyog Bhawan, New Delhi

AR-640
10-01-2017

Department of Heavy Industry
TSW (B) Section

Ref: AA No 0410145237 Toshiba JSW

Export Product (EP): 800 MW Generator for NTPC

Import

This is in continuation to UO of even number dated 13/5/2015. Based on the catalogue of items submitted vide DES-II 01/81/50/60/AM-14 dated 24/11/2016, following is recommended .

Item No 16,20,30 to 41 are net to net with Nil wastage and accountability clause under General Note 4 .
This issue with the approval of JS(BJM)

(K.K.Tiwari)
Industrial Adviser

DyDGFT ,DES-II
TSWB 3/35/2013 dated 23/12/2016

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Udyog Bhawan, New Delhi

AR-649
10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. A/R-649 (M/s Mandeep Cable Pvt. Limited) (Advance Authorization No. 0510392666 dated 01.01.2015)

As requested by the firm, Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0510388013 dated 02.06.2014 ratified in NC meeting No. 8/81 dated 12.07.2016:

(i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
(ii) Net Weight of export items may be specified as 19122 Kgs.
(iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
(iv) Quantity of import item at Sl. No. 2 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.
(v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
(vi) Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/2/2017-TSW/649-A/R dated 10 /01/2017

बलजीत सिंह /BALJIT SINGH
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AR-650
10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017 - Case No. A/R-650 (M/s Mandeep Cable Pvt. Limited) (Advance Authorization No. 0510395660 dated 17.09.2015)

As requested by the firm, Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0510388013 dated 02.06.2014 ratified in NC meeting No. 8/81 dated 12.07.2016:

(i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
(ii) Net Weight of export items may be specified as 19122 Kgs.
(iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
(iv) Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.
(v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
(vi) Quantity of import item at Sl. No. 4 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.

Norms committee may take a view

10/01/2017

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/2/2017-TSW/650-A/R dated 10 /01/2017

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Udyog Bhawan, New Delhi

AR-653
10-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 10/01/2017- Case No. A/R-653 (M/s Monarch Overseas, Jamnagar)

As per team report already accepted by the NC for a number of EOUs in Jamnagar area for manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc. and actual production and consumption details certified by a CA received in this case, following wastage norms may be fixed for this EOU also in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of following Zinc items:

1. For Zinc ingots/Billets:

A. Wastage during Segregation:

Description	Quantity	Description	Quantity
Segregated/processed mixed zinc scrap	1 MT	Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of zinc ingots/billets from Segregated/ processed mixed zinc scrap.

Export Item		Input Item	
Description	**Quantity**	**Description**	**Quantity**
Zinc Ingots/ Billets	1 MT	Segregated/processed mixed zinc scrap	1.08 MT

2. For Zinc Bars/Rods/Solid sections/profiles

A. Wastage during Segregation:

Description	Quantity	Description	Quantity
Segregated/processed mixed zinc scrap	1 MT	Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

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B. Wastage norms for the manufacture of Zinc Bars/Rods/ Solid sections/profiles from Segregated/processed mixed zinc scrap.

Export Item		Input item	
Description	**Quantity**	**Description**	**Quantity**
Zinc Bars/Rods/ Solid sections/profiles	1 MT	Segregated/processed mixed zinc scrap	1.10 MT

3. For Machined articles/Components/parts/accessories made out of zinc rods/ bars/solid sections/solid profiles

A. **Wastage during Segregation**:

Description	Quantity	Description	Quantity
Segregated/processed mixed zinc scrap	1 MT	Mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of machined articles/ components/parts/accessories made out of zinc rods/bars/solid sections/solid profiles

Export Item		Input Item	
Description	**Quantity**	**Description**	**Quantity**
Machined articles/ Components/ parts/ accessories made out of zinc rods/ bars/ solid sections/ solid profiles	1 MT	Segregated/processed mixed zinc scrap	1.26 MT

It may also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of zinc items from mixed metal zinc scrap with impurities like iron & Steel, Plastic/rubber etc. and not applicable for the manufacture of zinc items from pure zinc scrap.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/2/2017-TSW/653-A/R dated 10 /01/2017

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Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. ..... dated ..... issued under Para 4.7 of HBP, Vol. I.
Meeting No. ..... Dated: .....

Export Items:

	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components:

	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11(a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

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		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: ..... Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....

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